

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: DATED THE 25th JULY, 1977.

NOTIFICATION

(INCOME-TAX)

No. 1888 (F.No. 197/9/77-IT(AI): In exercise of the powers conferred by clause (v) of sub-section (23C) of section 10 of Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Baba Kali Kamliwala Panchayat Khetra, Rishikesh" for the purpose of the said section for and from the assessment year(s) 1975-76.

(M. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. Baba Kali Kamliwala Panchayat Khetra, Rishikesh, Reg. Office.
208, Mahatma Gandhi Road, Calcutta-700007.
2. The Commissioner of Income-tax, West Bengal-VII, Calcutta,
with reference to his letter No. Assmt./11490/CI dt. 15.3.77.
BE/61/73-74
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
5. Director of C&A Services (Income-tax), 1st Floor, Aiyaz-3-
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10. Shri M.B. RAU, Joint Secy., Ministry of Law, Justice and
Company Affairs (Department of Legal Affairs), New Delhi.

(M. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA